

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 126 OF 2018 &
IA NOS. 354 OF 2018 & 1500 OF 2018

Dated: 26th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s SAS Hydel Projects Pvt. Ltd.

... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission

... Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Mr. Arjun Bhatia for R-1

ORDER

IA NO.1500 OF 2018 – (Appl. for delay in filing the reply)

The learned counsel, Mr. Sandeep Rajpurohit, appearing for first Respondent submitted that there is a delay of 19 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

APPEAL NO. 126 OF 2018

Learned counsel appearing for the parties submitted that the pleading are complete.

Submissions made by learned counsel appearing for the parties, as stated above, are placed on record.

List the matter for hearing on 15.01.2019, as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member